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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

HYDERABAD

O.A.No.877 OF 1997.

DATE OF ORDER:1-2-1999.

Between:

K.N.Rao.

.. Applicant

and

1. Senior Divisional Personnel Officer,
South Eastern Railway,
Visakhapatnam.
2. Divisional Railway Manager,
South Eastern Railway,
Visakhapatnam.
3. General Manager, South Eastern Railway,
Garden Reach, Calcutta-43.

.. Respondents

COUNSEL FOR THE APPLICANT :: Mr.G.V.Subba Rao

COUNSEL FOR THE RESPONDENTS :: Mr.N.R.Devaraj

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

AND

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

: ORDER :

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER (A))

Heard Mr.G.V.Subba Rao, learned Counsel for
the Applicant and Mr.N.R.Devaraj, learned Standing
Counsel for the Respondents.

TC

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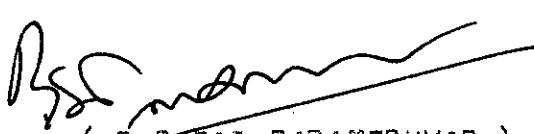
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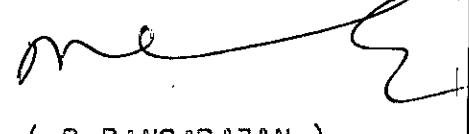
2. This OA is filed praying for a direction to the respondents to produce the records pertaining to the impugned Order and quash the same by declaring it as illegal, arbitrary and unconstitutional violating of Articles 14 and 16 of the Constitution, and for a consequential direction to the respondents to step up his pay on par with his junior Sri B.K.Swamy from the date he drew higher rate of pay than the applicant and pay him the arrears of salary and allowances etc., as due.

3. When the OA was taken up for hearing, the learned Counsel for the Applicant submits that a reference in this connection made to the CPO by R-2 is not ^{yet} replied. Hence, he will await for the reply and approach this Tribunal if he is aggrieved by the reply to be given by the CPO.

4. That is a fresh cause of action. There is no need to give any liberty to the applicant to approach this Tribunal, if he is aggrieved by the reply to be given by the CPO, as ~~it is already stated~~, it is a fresh cause of action.

5. In view of what is stated above, the OA is disposed of as withdrawn. No costs.


 B. B. JAI PARAMESHWAR)
 1.2 MEMBER (JUDL)


 (R. RANGARAJAN)
 MEMBER (ADMN)

Dictated: this the 1st day of February, 1999
 Dictated to steno in the Open Court

 DSN

1/14/99
 3-2-77

11/2/99. ✓
Ist and IIInd Court.

Copy to:

1. HDHND
2. HHRD M(A)
3. HGSJP M(J)
4. D.R. (A)
5. SPARE

Typed By
Compared by

Checked by
Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR:
VICE - CHAIRMAN

THE HON'BLE H. RAJENDRA PRASAD
MEMBER (A)

THE HON'BLE R. RANGARAJAN
MEMBER (A)

THE HON'BLE MR. B.S. JAI PARAMEGHWAR:
MEMBER (J)

DATED: 1-2-99

ORDER/JUDGMENT

M.A./R.A/C.P.NO.

IN

R.A.NO: 877/97.

ARMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED

as withdrawn

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
प्रेषण / DESPATCH

- 8 FEB 1999

हैदराबाद आयरीट
HYDERABAD BENCH